

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.77869 of 2018
(On behalf of Respondent)

And

Service Tax Appeal No.66 of 2012

(Arising out of Order-in-Appeal No.02/SLG/2012 dated 18.01.2012 passed by Commissioner(Appeal-IV), Central Excise, Kolkata.)

M/s. J. Thomas & Company Private Limited
(Mallaguri, P.O.: Pradhan Nagar, Siliguri-734003.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri
.....Respondent
(C.R. Building, Hakimpara, Haren Mukherjee, Road, Siliguri, West Bengal.)

APPEARANCE

NONE for the Appellant (s)
Shri A.K.Singh, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75110/2022
FINAL ORDER NO. 75236/2022

DATE OF HEARING : 28 April 2022
DATE OF DECISION : 28 April 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Respondent for vacation of Stay Order No.SO/76533/2014 dated 10.11.2014 passed by the Tribunal.

2. When the matter was called, none appeared on behalf of the Appellant. Heard Shri A.K.Singh., Ld. Authorized Representative for the Respondent-Revenue.

3. On perusal of records, I find that the Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act,

1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn. Miscellaneous Application, filed by the Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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